

ing Board for the year 1971-72 published in Andhra Pradesh Gazette dated the 21st December, 1972, under section 65 of the Andhra Pradesh Housing Board Act, 1956, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh [Placed in Library See No LT-4753/73]

- (2) A copy of the Housing Programme, Budget and Schedule of Staff for the year 1972-73 of the Andhra Pradesh Housing Board (Hindi and English versions) published in Andhra Pradesh Gazette dated the 14th December, 1972 under section 26 of the Andhra Pradesh Housing Board Act, 1956, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh [Placed in Library See No LT 4754/73]

ANNUAL REPORT OF HARYANA AGRO-INDUSTRIES CORPORATION LTD., CHANDIGARH FOR 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE)  
I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Haryana Agro-Industries Corporation Limited, Chandigarh, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library See No LT-4755/73]

12.48 hrs.

#### COMMITTEE ON PUBLIC UNDERTAKINGS

TWENTY-NINTH REPORT

DR. KAILAS (Bombay South): I beg to present the Twenty-ninth Report of the

Committee on Public Undertakings regarding action taken by Government on the recommendations contained in their twentieth Report on Shipping Corporation of India, Limited.

12.48½ hrs.

#### STATEMENT RE SITUATION IN SIKKIM

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH)  
After the general elections in Sikkim recently, the tension had aggravated as there were charges of malpractices, corruption and rigging up of elections of the part of Sikkim Darbar.

As a result, polarization developed between the Maharaja of Sikkim on the one side and the popularly elected political leader and the masses on the other. The Darbar took stern measures and arrested the President of the Sikkim Janta Congress, Shri K C Pradhan on 27th March. Then followed the excesses of the police which resulted in a large number of casualties and mass upsurge against the Sikkim Darbar.

Thereafter there were large scale demonstrations all over Sikkim. Twenty thousand demonstrators collected in Gangtok demanding democratic rights and demonstrating against the Chogyal regime. Police stations of several important towns such as Rangpo, Rhenock, Meli, Namachi, Geyzing and Singtam were also taken over by the popular leaders and the population under their guidance.

As the situation in Sikkim went out of Chogyal's control despite strong measures adopted by the Sikkim Darbar, the Chogyal first made a formal request to the Government of India for its police stations in Rangpo, Rhenock and Meli to be manned by the Indian Army and then to entrust the responsibility for law and order in Gangtok itself to the Indian Army. Our acceptance of these requests was widely acclai-

[Shri Sutendra Pal Singh] med by the masses of Sikkim, Finally with the complete break down of law and order all over Sikkim, the Chogyal wrote to use on the 8th of April requesting us to take over the Administration of the whole of Sikkim. He also asked us for the services of a senior officer of the Government of India to be appointed as Head of Sikkim's Administration. Simultaneously, there were repeated demands from the popular leaders and the large masses of Sikkim for the Government of India to take over the Administration of the State. In response, therefore, to the request of the Chogyal and the demand of the people of Sikkim, the Government of India have taken over the Administration of the State and have also deputed a senior Officer to function as Head of Sikkim's Administration.

The popular and elected leaders of all the parties in Sikkim had also asked us to ensure the stability, security and integrity of Sikkim. They have welcomed our acceptance of the responsibility of maintaining law and order and running the Administration of Sikkim.

We will now make every effort to ensure that the interests of the people of Sikkim are secured and safeguarded and that Sikkim marches on the road to political stability and economic prosperity.

SHRI S. M. BENERJEE (Kanpur) : Mr. Bajpai, the Indian Political Officer, who has taken over the administration, has said this. This is what the newspaper report says :

"We intend to assist the Durbar also for a long-term solution of other problems...."

MR. SPEAKER : Not now. If you want a debate, we can consider it.

SHRI S. M. BENERJEE : The people have revolted against the Durbar. In the name of democracy, in the name of

socialism to which we are committed I would request them not to help the Durbar but to help the people to have their one-man-one vote Constitution.

SHRI SAMAR GUHA (Contai) : This issue is very delicate. It has taken such a turn that the Chogyal and the people of Sikkim have requested the Government of India to take over the administration. The situation is changing from hour to hour. Sikkim is placed in a strategic area. We have got our commitment. We should, therefore, get some opportunity to speak on that.

MR. SPEAKER : I have no objection. We shall have some time.

डा० लक्ष्मीनारायण पांडेय (मंबई) :  
अध्यक्ष महोदय, भारत सरकार ने सिक्किम में जो कुछ किया है, उस के औचित्य को प्रतिपादित करने के लिए यहाँ पर चर्चा होनी चाहिए।

MR. SPEAKER : I quite agree.

12.52 hrs.

#### DELHI SALES TAX BILL \*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to move for leave to introduce a Bill to consolidate and amend the law relating to the levy of tax on sale of goods in the Union territory of Delhi.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to consolidate and amend law relating to the levy of tax on sale of goods in the Union territory of Delhi."

*The motion was adopted.*

SHRI K. R. GANESH : Sir, I introduce the Bill.

\*Published in Gazette of India extraordinary, part II, section 2, Dated 9-4-73.

†Introduced with the recommendation of the President.